

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:6863
ANSWERED ON:11.05.2005
REFORMS IN COAL MINES PENSION SCHEME AND EPF SCHEME
Ahir Shri Hansraj Gangaram

Will the Minister of COAL be pleased to state:

- (a) whether there is difference in the Government's contribution in coal mines pension scheme 1998 and EPF scheme of coal employees;
- (b) if so, the details thereof;
- (c) whether the dearness allowance is given like Central Government Employees under the above pension scheme;
- (d) if not the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government to bring about reforms in the pension and EPF of coal mines employees in conformity with the demands of the coal workers' association?

Answer

THE MINISTER OF STATE COAL (Dr.DASARI NARAYANA RAO)

(a): Yes, Sir.

(b): The Government's contribution for Coal Mines Pension Scheme-1998 is one and two -third percent of the salary of the employees subject to a maximum pay of Rs.1600/- per month and the Government's contribution for Employee's Pension Scheme 1995 is 1.16% of employee's pay subject to a maximum pay of Rs.5000/- per month.

(c): No. Sir.

(d): Central Government Pension Scheme and Coal Mines Pension Scheme-1998 are different schemes with difference in provisions of contribution etc. The benefits under the Coal Mines Pension Scheme-1998 is admissible to the beneficiaries in addition to the Contributory Provident Fund in which Coal Companies contribute 12% of the salary towards Provident Fund while in the case of Central Government employees, there is no contributory Provident Fund. As such comparison between Central Government pension Scheme applicable to Central Employees and Coal Mines Pension Scheme-1998 cannot be made.

(e) The amendment for improvement in Coal Mines pension Scheme- 1998 and in Provident Fund Schemes are made time to time keeping in view demand of Members and also sustainability of respective funds.